

DIVISION BENCH

ITEM NO.178

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No. 54/2023, IA No. 68/2023, IA No. 74/2023, IA No. 83/2023, IA No. 86/2023, IA No. 13/2024 IN CP No. 58/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	UNION OF INDIA V/S LEEL ELECTRICALS LTD. & ORS.
UNDER SECTION	SEC 241/242 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Madhumita Bhattacharjee, Adv. : *For the Respondent No.2*
- Ms. Babita Jain, Adv. : *For the Respondent No.2*
- Sh. Anurup Dutta, Adv. : *For the Respondent No.7*
- Sh. Priyamvada Kapila, Adv. : *For the Respondent No. 14*
- Sh. Alok Kumar Kuchhal alongwith
Sh. Udit Dad, Advs. : *For the Respondent No. 30*
- Sh. Anju Jain alongwith Sh. Hitesh Sachar : *For the Applicant in IA No. 54 of
2023*
- Sh. Kunal Sabharwal with
Sh. Deepak Mahajan,
Sh. Shubham Madaan, Advs. : *For the Respondent no.4 in IA No.
68/2023*

-Sd-

-Sd-

ORDER

1. The RoC reply be filed within a period of two weeks positively.
2. The matter is adjourned for 11th July, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

16th May, 2024

Bipul Kumar Tiwari
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)